

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 662 of 2005

Jabalpur, this the 20th day of July, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Bharat Singh & 5 others. Applicants

(By Advocate – Shri V. Tripathi)

V e r s u s

The Secretary & Another. Respondents

O R D E R (Oral)

Heard the learned counsel for the applicants.

2. By filing this Original Application the applicants have claimed the following main reliefs :

“(ii) set aside the order dated 17th June, 2005 Annexure A-1,

(iii) direct the respondents to not to relieve the applicant from the present place of posting and keep the applicant at Jabalpur.”

3. The brief facts of the case are that the applicants are working at the Jabalpur office of Central Hindi Training Centre on Group-D posts. The learned counsel for the applicant argued that the applicants are group-D employees and by the impugned order dated 17th June, 2005 (Annexure A-1) the respondents have called their options for posting at Gwahuti /Kolkatta/New Delhi/Mumbai/Chennai. The learned counsel for the applicants submitted that the applicants will be seriously prejudiced if they are transferred to any of these places. In this regard they have moved a joint representation dated 15th July, 2005 (Annexure A-4) to the Secretary, Ministry of Home, Official Language Department, and the same is still pending for consideration. The learned counsel for the applicants submitted that he will feel satisfied if directions are issued to



the respondent No. 1 to consider and decide the said joint representation of the applicants dated 15th July, 2005 (Annexure A-4) and till the said representation of the applicants is decided, they be not disturbed from the present place of posting.

4. Accordingly, I feel that ends of justice would be met if I direct the respondent No. 1 to consider and decide the said joint representation of the applicants dated 15th July, 2005 (Annexure A-4) within a period of one month from the date of receipt of a copy of this order, by passing a speaking, detailed and reasoned order. I do so accordingly. Till the said representation of the applicants is decided by the respondent No. 1, they shall not be disturbed from the present place of posting. The learned counsel for the applicants is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 1 immediately.

5. In view of the above, the Original Application is disposed of at the admission stage itself.

6. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.


(Madan Mohan)
Judicial Member

“SA”

प्रत्यक्ष सं ओ/न्या.....जलपुर, दि.....
 पतिलिपि अद्ये प्रितः—

- (1) राधिव, उच्च न्यायालय यार एसोसिएशन, जलपुर
- (2) आखेत श्री/श्रीमती/मु. के काउंसल
- (3) पर्यायी श्री/श्रीमती/मु. के काउंसल
- (4) विधायक, केन्द्री, जलपुर न्यायालय
सचिव एवं आवश्यक कार्यवाही द्वारा

N. Tripathi ०२.०८

Rele, 1
2011-08-08

उप रजिस्ट्रर

25/7/08
25/7/08